श्री कमलापित विपाठी : मान्यवर, सवाल क्या हुआ ? कोआपरेटिव सोसायटी रेलवे मैंन की है, हम उनको प्रिकेंस देते रहे हैं क्योंकि हमारे टैंक्स हैं, उनमें पिसीकल्चर होता है, उनमें मछली मारने का काम किया जाता है। जो हमारी रेलवे की कोआपरेटिव सोसायटीज हैं उनको हम प्रिकेंस देते रहे हैं। नियम के अनुसार बनी हुई सोसायटीज हैं, वे रिजस्ट ई होंगी, उनको दे देते हैं। अगर हमारे पास और जगह होती है तो हम फिशरमैंन कोआपरेटिव सोमायटीज को भी पिकेंस देते हैं। उसके बाद जगह होती है और दूसरें बिडर्स आते हैं उनके लिए कर देते हैं। यही प्रोसीजर है।

श्री रामानन्द यादव : जिस कोग्रापरेटिव सोसायटी को श्रापने प्रिकेंस दिया है उसके बाइ-लाज में मछली मारने श्रीर पोसने बाला क्लाज है या नहीं ? श्राप क्षमता है, बाइ-लाज में श्रंकित है तब तो ठीक है। श्राप बाइ-लाज में श्रंकित नहीं है, योग्यता नहीं है तब तो यह गुनाह है, गलत काम है श्रोर श्राप उस पर इनक्वायरी कराएं श्रीर ऐसे लोगों के खिलाफ श्राप की कार्यवाही करनी चाहिए।

श्री कमलापित विषाठी : ग्राप इस क्वेश्वन का नोटिस दे दें तो हम जांच करा लेंगे. देख लेंगे।

SHRI HARI SHANKAR BHA-BHRA: I will ask a question and that will make the position clear. Is there any difference between the consumer co-operative society and the 'fishermen co-operative &cciety? Can a consumer co-operative society be given a work which is outside the scope of their bye-laws?

SHRI TV. K. P. SALVE: This is fishing in troubled waters.

श्री सभापति : बेहतर यह होगा कि एक दूसरा सवाल कर लिया जाय जिसमें यह निकले कि कोन्नापरेटिव सोसायटी जो हैं उनके बाइ-लाज में क्या-क्या शामिल है।

श्री रामानन्द यादव : यह जवाब में ग्राना चाहिए या कि फिशरमैन सोसायटीज के बाइ-लाज में क्या है।

श्री सभापति : ग्राप जवाब दे दें तो किस्सा खत्म हो जायेगा ।

श्री कमलापित विपाठी : जरूर देख लेंगे उसको । लेकिन मैं समझता हूं कि गैर-कानूनी कार्यवाही नहीं होती होगी । इस समय हमारे पास बाइ-लाज नहीं हैं । बाद में हम देख लेंगे ।

श्री सभापति : इस को पोस्टपोन कर दिया जाय ।

श्री कमलापित विषाठी : पीस्टपोन मत करें, मान्यवर । श्राप पोस्टपोन क्यों कर रहे हैं ?

श्री सभापति : उसमें दूसरा प्रश्न वह पूछ लेंगे और उसका जवाब ग्राप दे दीजिएगा।

SHRI AHMAD HOSSAIN MONDAL: Sir, I have seen all the bye-laws myself. It is nowhere there.

श्री समापित : मिस्टर मंडल, बहुत से दूसरे सवालात हैं। आप सवाल उसी तरह से बना कर पूछ सकते हैं कि बाइ-लाज के तहत हम को बता दें कि किस-किस को क्या-क्या करने का अख्तियार है।

\*63. [The questioners (Shri F. M. Khan and Shri S. A. Khaja Mohideen) were absent. For answer, vide cols. infra.}

## Missing: Indians along with Khmer Rouge prisoners

•64. SHRI JAGDISH PRASAD MATHUR: SHRI KALRAJ MISHRA. SHRI HARI SHANKAR BHABHRA:f Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item which

<sup>†</sup>The question was actually asked on the floor of the House by Shri Hari Shankar Bhabhra

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appeared in the *Statesman* of 12th January> 1980 under the heading "32 Indians also missing along with Khmer Rouge prisoners'; and

(b) if so, what are the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V NARASIMHA RAO): (a) Yes, Sir.

(to) In reply to Rajya Sabha Starred Qustion No. 215 on 16 Jan., 1976, it was stated that on the eve of the Khmer Rouge victory, there were approximately 76 Indian nationals in Kampuchea. Further that there was no information available about 23 out of them.

We were later informed by the Khmer Rouge Ambassador in Peking that after their Government was installed in Phnom Penh, all foreigners were transported to Bangkok for repatriation home. It was also conveyed to us that after that no unidentified foreigners had remained in Kampuchea.

On seeing the press report regarding Indians in the Khmer Rouge *jsU*, we had sought full details from the Government in Kampuchea through the Government of Vietnam. We are awaiting their response.

SHRI JAGIT SINGH ANAND; Sir, Sir, .

MR. CHAIRMAN: What is the use of raising your hand? I am going turn by turn. Yes, Mr. Bhabhra. (*Interruptions*,) I am sorry Mr. Bhabhra, I did not recognise you by name. Now you can ask the question.

श्री हिर संकर मामड़ा: सभापित महो-दय, भारतीय नागिरकों के साथ हंमारी सरकार का व्यवहार कैसा है यह इससे स्पष्ट हो रहा है। 23 भारतीय नागिरक सभी तक लापता हैं सौर इसको हुए कितना स्ररसा हो गया है लेकिन सभी तक उन 23 नागिरकों का पता नहीं लगाया जा सका है। मैं मन्त्री महोदय से इसिलये जानना चाहता हूं कि इस सम्बन्ध में उन्होंने ग्रमी तक जो कदम उठाये हैं उसके बाद इन 23 व्यक्तियों का पता लगाने के लिये अपनी श्रोर से, अपनी एजेंसी की मार्फत क्या प्रयास किया गया है ?

श्री पी० वी० नर्रासह राव: मान्यवर, 3 साल पहले जब यह प्रश्न पूछा गया था श्री र जवाब दिया गया था तब जो तफसील बतायी गयी थी वह उस समय सरकार के पास जो सुचना थी उसके अनुसार सही थी। ग्रब जो प्रश्न पूछा जा रहा है उसका आधार एक प्रेस रिपोर्ट है जो हाल ही में आयी है श्रीर इसलिये हमने कदम उठाये हैं। हमने अपने एम्बेसेडर से पूछने को कहा है श्रीर उनसे हम यह अपेक्षा कर रहे हैं कि बहुत जल्दी यह सुचना उनके पास से आ जायगी।

श्री हरी शंकर भाभड़ा: मैं खेदपूर्वक यह कहना चाहता हूं कि 3 साल का समय बहुत लम्बा समय होता है श्रीर श्रभी भी मन्दी महोदय यह कह रहे हैं कि उन्होंने केवल श्रपने राजदूत से पुछा है। मेरा सवाल यह था कि केवल पुछने से श्रीर उनका जवाब श्राना, उसकी प्रतीक्षा करते रहने से 23 श्रादमियों का लापता होने का पता नहीं चलेगा। श्रीखिर हमारी सरकार के पास श्रीर भी साधन हैं जिनके माध्यम से श्राप उन 23 व्यक्तियों का पता लगाने का काम कर सकते हैं। तो ऐसे माध्यमों का उपयोग सरकार क्यों नहीं कर रही है, यह मेरा प्रश्न है।

श्री पी० वी० नर्रांसह राव : मान्यवर, मैंने यही कहा कि जब यह प्रश्न पहली बार पूछा गया था तब उसका उत्तर जो भी दिया गया था वह सम्पूर्ण था श्रपनी जगह क्योंकि तब सरकार के पास जो सूचना थी उस पर उत्तर ग्राधारित था। श्रव दो हफ्ते पहले एक प्रेस रिपोर्ट के श्राधार पर वही सवाल फिर से उठाया गया है। हम सूचना प्राप्त करने की कोशिश कर रहे हैं श्रीर हम यह श्रपेक्षा

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करते हैं कि जिनसे हमने श्रव पूछा है, जो वियलनाम में हमारे राजदूत हैं, उनसे हमें पूरी मुचना मिल जाएगी यह हमारी आशा है।

SHRI BHUPESH GUPTA: Sir, one of the difficulties coming in the way-is that we do not have full diplomatic relations with the new Kampuchean Government in order to get such facts and settle such matters to the satisfaction of all. Here is the manifesto of the Congress (I) Party with her picture in front. It says: "Recognise the new Revolutionary Government of Kampuchea". It is on the last page. This has been repeated during the election campaign by Mrs. Indira Gandhi. Why now you are not recognising Kampuchea and honouring this simple pledge you have made with her picture? If only for the sake of-what shall I say?—I do not know what to say—I do not say anything because he may not like it. Rut why don't you recognise and then have your representative in Phnom Penh and deal with them and get facts from Phnom Penh and all other sources? Why is it not being done?

MR. CHAIRMAN: Mr. Bhupesh Gupta, you are putting in something which is not really arising from this question.

SHRI BHUPESH GUPTA: Sir, it arises. I tell you how it arises. You know it very well how it arises. I am very sorry. I think perhaps I have not made myself clear; otherwise how can you not understand this simple thing? All I said was that from Vietnam we have enquired. Why not from Kampuchea? The difficulty is that if you do not have full diplomatic relations with the new Government in Kampuchea headed by Heng Samrin, difficulty arises in gathering facts for answering questions on a matter like this and since you have made a pledge in the election manifesto of yours, which is still circulating, why don't you honour your pledge and get better equipped to answer such questions?

SHRI P. V. NARASIMHA RAO: Whether this question had com© or

the question of recognition to not Kampuchea is already there. There is a commitment. The Prime Minister has made a categorical statement on this the other day and it is under consideration.

SHRI JAGJIT SINGH ANAND: Sir, I would, through you, draw the attention of the hon'ble Minister to the fact that I carry a copy of the "Statesman" of January 12, which is referred to in the question. It does not carry that report. You say that it is there in the "Statesman" of January 12. I called for the copy. I went to Mr. J. P. Mathur and said: "You have put this question. It is not there in the "Statesman" of that date". So he quietly walked out. That is number one. Number two, the question as framed is very vicious. Why is it vicious? Because it say\* that 32 Indians are also missing along with Khmer Rouge prisoners. That shows that the new Government i» Kampuchea has taken certain prisoners of Khmer Rouge and als» made 32 ndians disappear. Your original answer clearly puts that it was the Pol Pot rgime before which there were 76 Indians and now 23 are missing. Therefore, Sir, I raised the question the other day when the hoit. Prime Minister was speaking; "What about Kampuchea? It was mentioned in your election manifesto." She categorically said, "Obviously, we stand by whatever we said in our election manifesto." And if this action is not taken, I would like to ask him in order to remove all this confusion and in order to prevent opportunities to irresponsible people to ask misleading questions, how soon are you going to establish diplomatic relations with Kampuchea?

भी हरी शंकर भाभड़ा : सभापति जी, च् कि इन्होंने प्रश्न किया है तो एक क्लेरिफिके-शन की गुंजाइश पैदा होती है। मैं साफ कहना चाहता हं कि हमारा हिन्द्स्तान की नेशनलिटी से सम्बन्ध है। कम्पुचिया की गवर्नमेंट की वजह से वे गये या किसी और वजह से वे नवे It may be his point of view. But our question is not that. It  $i_s$  a very clear-cut question. We are concerned with our nationals first. This is our question. We are concerned with our nationals. I do not know how .

DR. BHAI MAHAVIR: Point of order.

(Interruptions.)

SHRI JAGJIT SINGH ANAND: It is misleading the House, misleading India.

(Interruptions.)

MR. CHAIRMAN: Please sit down. No point of order can be raised during Question Hour.

DR. BHAI MAHAVIR: On a point of privilege, Sir. Can the motives of a Member of this House be questioned here by anyone?

MR. CHAIRMAN: One more question has to be answered and if I may remind the hon. Minister, it is this that 23 of our countrymen are not to be found. You have to make a clear statement of what you are doing about it.

SHRI JAGJIT SINGH ANAND: My question was why a wrong question was admitted here.

SHRI P. V. NARASIMHA RAO: Sir, what I have answered is specifically in regard to the 23 Indian nationals. When in 1976 this question was raised, we did try to get information. We were told later that it was not possible to account for these 23 Indian nationals. The then Government told us that they were not able to trace them and it was possible that some of them might have been killed in the fighting. They said it was not possible to account for those who have been killed. This was the information we got and this

was the information that was given at that time. Now, Sir, on January 12, 1980, according to a story by Jean Pierre Gallois in the Bangkok Post, new information has come this paper and on the basis of this we have again taken up the matter through our Ambassador in Vietnam. He has asked for further information and that information is awaited.

MR. CHAIRMAN: I think we pass on to the next question now.

\*65. [The questioner (Shri Santosh Kumar Sahu) was absent. For answer, vide, col. 31 infra].

\*66. [The questioner (Shri Sued Ahmad Hashmi) was absent. For answer vide cols. 31-32 infra].

## Grazing inside Bhutanese territory by Tibetans

\*67. SHRI SAWAISINGH SISODIAF SHRIMATI HAMIDA HABIB-ULLAH: SHRIMATI RATAN KUMARI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government of India have expressed their concern to the Government of China over increased grazing activity by the Tibetans inside Bhutanese territory; and
- (b) if so, what are the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) Yes, Sir. We took up the matter with the Chinese Charge d'Affairs in New Delhi in July, 1979. The Chinese Charge d' Affairs promised to refer the matter to his Government.

<sup>†</sup>The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.